IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.5916 of 2025

==========

Dr. Jitendra Kumar Tiwary @ Dr. Jitendra Kumar Tiwari @ Jitendra Kumar Tiwary@Jitendra Kumar Tiwari Son of Bishudha Nand Tiwari, Resident of village- Darweshpur, Post Office - Byapur, Police Station - Beapur, District - Patna.

... ... Petitioner/s

Versus

1. The State of Bihar through the Additional Chief Secretary-cum-Principal Secretary, Health Department, Government of Bihar, Patna, Vikash Bhawan, New Secretariat, Bailey Road, Patna, PIN Code- 800015.
2. The Principal Secretary, Health Department, Government of Bihar, Patna, Vikash Bhawan, New Secretariat, Bailey Road, Patna, PIN Code- 800015.
3. The Secretary, Health Department, Government of Bihar, Patna, Vikash Bhawan, New Secretariat, Bailey Road, Patna, PIN Code- 800015.
4. The Bihar Technical Service Commission, 19, Harding Road, Patna.
5. The Secretary/The In-charge Secretary, Bihar Technical Service Commission, 19, Harding Road, Patna.

... ... Respondent/s

==========

Appearance :

For the Petitioner/s	:	Mr. Hridayal Kumar, Advocate
For the State	:	Mr. J. K. Roy No. - 1, SC-13
		Mr. B. B. Prasad, AC to SC-13
For the BTSC	:	Mr. Nikesh Kumar, Advocate
		Mr. Akshansh Shankar, Advocate

==========

CORAM: HONOURABLE MR. JUSTICE BIBEK CHAUDHURI
CAV JUDGMENT

Date: 17-01-2026

1. The petitioner has filed the instant writ petition for the following reliefs:

> *"(i) To pass an appropriate writ/s, order/s, direction/s to direct the respondent specially the Respondent No. 4 and 5 to allow the petitioner who is contractual General Medical Officer*

WEB COPY

posted at Primary Health Center, Maner, District Patna to fill the form for the appointment to the post of General Medical Officer vide an Advertisement No. 19/2025 (Annexure P/1) published by the Bihar Technical Service Commission in short BTSC relaxing his over age as per the Gazette Notification No. 12534 dated 18.09.2018 issued by the General Administration Department, Government of Bihar (Annexure P/4) and to not apply the Clause No. 2 of the aforesaid advertisement to the petitioner herein because it will be applicable to the fresher applicants not to contractual employee and of it's discriminatory nature, which discourage the objection of the Articles 14 and 16 of the Constitution of India and Your Lordships may kindly be pleased to stay the form filling pursuant to the aforesaid advertisement until the Hon'ble Court passes an order in the instant matter.

(ii) For any other relief/s for which the petitioners are entitled to, in the facts and circumstances of the case."

2. The petitioner is a General Duty Medical Officer on contract basis, posted at Additional Primary Health Centre, Sherpur, Maner, in the district of Patna. He was appointed for

WEB COPY

two years on contract basis against the sanctioned post, vide Advertisement, bearing Memo No. 2/M-61/2020-608(2), dated 24th of March, 2021. His contractual employment started from 18th of March, 2024.

3. Bihar Technical Service Commission issued Advertisement No. 19 of 2025, dated 10th of March, 2025, for selection and recruitment on permanent basis on the sanctioned vacant post of General Medical Practitioner in the State of Bihar. Advertisement was directed to be submitted during the period 11th of March, 2025 and 8th of April, 2025. Clause-2 of the advertisement states the qualifying age for the post of General Medical Practitioner, which was 21 years as on 1st of August, 2024 and extended to 37 years for General Category Candidates; 40 years for General Women Category Candidates; 40 years for Backward Class and Extremely Backward Class Candidates (Male and Female); and 42 years for Scheduled Castes and Schedules Tribes Candidates. Sub-clause-(iv) of Clause-2 of the advertisement states that in case of the candidates working in a government hospital on contractual basis, there will be relaxation of age during the entire period of contract on the upper age limit of the candidates.

WEB COPY

4. It is the case of the petitioner that by virtue of a gazette notification, dated 18th of September, 2018, in respect of the candidates working on contractual basis on a sanctioned post, the upper age limit of a candidate shall extend till continuation of contractual employment due to the failure on the part of the Appointing Authority to appoint the candidates on regular basis.

5. The date of birth of the petitioner is 4th of January, 1973. Therefore, the petitioner is aged about 53 years as on this date. The petitioner claims that in view of the gazette notification, dated 18th of September, 2018, he is entitled to get relaxation of his age till date, as he is in contractual employment against sanctioned post.

6. I have heard the learned Advocates on behalf of the petitioner and the State.

7. Clauses-8 and 9 of the gazette notification, dated 18th of September, 2018, deal with the relaxation of age for the contractual employees working against sanctioned post. The said two clauses are reproduced hereinbelow: -

8. उपर्युक्त अनुशंसाओं का प्रभाव क्षेत्र (समिति का प्रतिवेदन पृष्ठ 281-282)- उपर्युक्त अनुशंसाएं केवल संविदा कर्मियों के मामले में दी गई हैं। ये अनुशंसाए

WEB COPY

अवैध नियुक्तियों, दैनिक वेतनभोगी कर्मियों एवं वाह्य सेवा प्रदाता से सेवा प्राप्त कर्मियों के संबंध में लागू नहीं होंगी। दूसरे शब्दों में जिन कर्मियों की नियुक्ति सामान्य प्रशासन विभाग के दिनांक 18.07.2007 को ज्ञापांक-3/एम 0-78/2005-का0 2401 द्वारा निर्गत संकल्प में निर्धारित प्रक्रिया के अनुसरण में की गई हैं. केवल उन्हीं संविदा कर्मियों के संदर्भ में उपर्युक्त अनुशंसाएं लागू होंगी। उमा देवी (ऊपर कंडिका 2.1. पेज 1-8) के मामले में माननीय सर्वोच्च न्यायालय द्वारा पारित न्यायादेश में स्पष्ट किया गया है कि जिन नियुक्तियों के संबंध में-

1. पद स्वीकृत हों,

2. नियुक्त कर्मी पद की अर्हता रखता हो,

3. पद विज्ञापित किया गया हो,

4. नियुक्ति हेतु स्क्रीनिंग समिति का गठन किया गया हो एवं चयन प्रक्रिया अपनायी गयी हो,

5. नियुक्ति सक्षम प्राधिकार द्वारा की गई हो.

6. आरक्षण के सिद्धांत का अनुपालन किया गया हो,

केवल वे ही नियुक्तियाँ वैध संविदा नियुक्तियाँ हैं। जिन नियुक्तियों के संदर्भ में उपर्युक्त शर्तों का अनुपालन नहीं किया गया है, वे अवैध नियुक्तियाँ कहलायेंगी।

स्वीकृत

9. झ. संविदा कर्मियों की सेवा का

WEB COPY

नियमितीकरण (समिति का प्रतिवेदन पृष्ठ 282-283)-

नियमित नियुक्ति की प्रक्रिया में पूर्व से संविदा के आधार पर कार्यरत कर्मियों को भाग लेने हेतु निम्नलिखित सुविधा दी जा सकती है:-

1. उम्र सीमा में शिथिलीकरण,

2. कार्य अनुभव के आधार पर नियुक्ति में अधिमानता (weightage)

साधारणतया उम्र सीमा में शिथिलीकरण का लाभ प्रायः सभी मामलों में दिया जा सकता है केवल वैसे मामले को छोड़कर, जहाँ कानून के तहत उसकी अनुमति न हो। माननीय सर्वोच्च न्यायालय ने वीर कुँवर सिंह विश्वविद्यालय तदर्थ शिक्षक नियोजन एवं अन्य बनामं बिहार राज्य विश्वविद्यालय (ऊपर कंडिका-2.8 में विस्तार से वर्णन किया गया है) में स्पष्ट किया है कि खाली पदों को भरने में अन्य अर्हता प्राप्त प्रत्याशियों के साथ-साथ अपेक्षित योग्यता वाले उन सभी शिक्षकों (प्रत्याशियों) के मामले पर, यदि कानून इसकी अनुमति देता हो तो उम्र सीमा को शिथिल करते हुए अवश्य विचार किया जाय। उदाहरण के तौर पर पुलिस में नियुक्ति अथवा कई मामले ऐसे हो सकते हैं जहाँ उम्र सीमा में शिथिल करने की अनुमति कानून/ नियुक्ति नियमावली नहीं देता है। ऐसे मामले को छोड़कर समिति की अनुशंसा है कि नियमित नियुक्ति में भाग लेने हेतु पूर्व से संविदा के आधार पर कार्यरत कर्मियों की उम्र

WEB COPY

सीमा को शिथिल किया जा सकता है जिससे कि वे स्थायीकरण की प्रक्रिया में भाग ले सकें।|

जहाँ तक अनुभव के आधार पर अधिमानता का प्रश्न है, अधिमानता (weightage) देते समय अधिकृत विनियामक संस्थाओं अथवा विश्वविद्यालय अनुदान आयोग, एवं अखिल भारतीय तकनीकी शिक्षा परिषद आदि द्वारा निर्धारित मार्गदर्शन को ध्यान में रखना आवश्यक है। दूसरे शब्दों में जिन मामलों में इन अधिकृत विनियामक संस्थाओं के द्वारा दिये गये मार्गदर्शन लागू हैं उनमें नियुक्ति की योग्यता एवं अधिमानता (weightage) आदि मार्गदर्शन के अनुरूप ही होगी। अन्य मामलों में सेवा की आवश्यकता को देखते हुए विभाग सक्षम प्राधिकार का अनुमोदन प्राप्त कर अधिमानता (weightage) के बिन्दु पर निर्णय ले सकता है एवं भर्ती विनियमावली में अधिमानता (weightage) का समावेश किया जा सकता है।

स्वीकृत।

स्पष्टीकरण- परन्तु उम्र सीमा में शिथिलिकरण एवं कार्य अनुभव के आधार पर नियुक्ति में अधिमानता का लाभ सिर्फ उसी पद पर नियमित नियुक्ति के समय दिया जायेगा जिस पद पर संविदा नियोजन के तहत कार्य किया गया है।

8. Clause-9 of the gazette notification, dated 18th of September, 2018 clearly states that an employee working on

WEB COPY

contractual basis on a permanent post is entitled to - (i) relaxation of age; and (ii) weightage.

9. It is needless to say that the relaxation of age does not mean unlimited rel0.axation. If a contractual employee is appointed on a permanent post on contractual basis for a particular period of two or three years, such relaxation can only be given over and above the upper age limit for which a candidate is entitled to apply for regular appointment for the said period of two or three years.

10. It is needless to say that the petitioner was appointed on contractual basis on 18th of March, 2024. At that point of time, the petitioner was aged about 51 years. He was appointed on contractual basis for a period of two years. Therefore, he was entitled to get age relaxation of two years over and above the highest age limit fixed for appointment. Vide Advertisement No. 19 of 2025, the upper age limit of general category candidate was fixed at 37 years. A candidate appointed for two years on contractual basis may get age relaxation for further two year, i.e., 39 years. When a candidate is appointed on contractual basis at 51 years of age, this Court is afraid to hold that he is entitled to get age relaxation for two years, i.e., till 53 years.

WEB COPY

11. Above interpretation will be against the basic norms of service jurisprudence and if such interpretation is accepted by the Court, this will lead to anomalous circumstances where there may not be any age limit for regular appointment of a contractual employee working in regular post.

12. For the reasons stated above, I do not find any merit in the instant writ petition.

13. The instant writ petition is, accordingly, dismissed.

(Bibek Chaudhuri, J)

skm/-

AFR/NAFR	N.A.F.R.
CAV DATE	07.01.2026
Uploading Date	17.01.2026
Transmission Date	N/A

WEB COPY